

## CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCHCIRCUIT BENCH AT RANCHIOA/051/00883/2018Date of Order:- 26 -Oct-2018C O R A M

HON'BLE MR. K.N.SHRIVASTAVA, MEMBER (ADMN.)

HON'BLE MR. JAYESH V.BHAIRAVIA, MEMBER (JUDL.)

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1. Anima Tirkey, aged about 26 years.
2. Usha Kiran Tirkey aged 29 years.

Both are unmarried daughters of late Bonifence Tirkey resident of Ladda, PO-Barsa, PS-Ratu, District-Ranchi (Jharkhand)  
.....Applicants.

By Advocate:- Mr. P.D.Singh on behalf of Mr. K.Banerjee.

Vs.

1. Union of India through the Member Secretary, Central Silk Board, Bangalore-560068
2. Joint Director (Finance), Central Silk Board, Bangalore-560068.
3. Regional Director, Central Tasar Research & Training Institute, PO & PS-Nagari, District-Ranchi-835 303
4. Assistant Director (Admn. & Accounts), Central Tasar Research & Training Institute, PO & PS-Nagari, District-Ranchi-835 303.

By Advocate:- Mr. M.A.Khan.

O R D E R (ORAL)

Per K.N.Shrivastava, Member (Admn.):- Through the medium of

this OA the applicants have prayed for the following reliefs:-

*"8(i) To direct the respondents to provide benefit of compassionate appointment to applicant no.1 in lieu of death of her father who died in harness on 13.09.2014 while working as Assistant Technician under Respondent no.4.*

*(ii) To direct the respondents to extend the family pension benefits to the applicant no.2 in lieu of death of her mother on 03.05.2016 with arrears and continue the same."*

2. Briefly, the case is that one Bonifence Tirkey was working as Assistant Technician under respondent no.4. He died in harness on 13.09.2014 leaving behind his widow Saroj Tirkey and two married sons and two unmarried daughters. The applicants are unmarried daughters of late Tirkey. The widow of deceased who was getting family pension also died on 03.05.2018.

3. The applicants are craving for grant of compassionate appointment and sanction of family pension. In this regard they have submitted two representations viz. Annexure-A/5 representation dated 21.04.2018 and prior to that their deceased mother had also submitted Annexure-A/3 representation dated 08.01.2016 seeking compassionate appointment for applicant no.1. Both these representations are still pending.

4. Heard Shri P.D.Singh, learned counsel for the applicant. Issue notice. Shri M.A.Khan, learned counsel accepts notice on behalf of the respondents.

5. Learned counsel for the applicant submits that the applicants would be satisfied at this stage if a time bound direction is given to respondent no.3 to decide the Annexures-A/3 & A/5 representations. Learned counsel for the respondents does not have any objection to such a direction.

6. In view of the above and without going into the merits of the case, we dispose of this OA with a direction to respondent no.3 to decide Annexures-A/3 & A/5 representations by a common order within a period of three months from the date of this order. Needless to say that the order to be passed by the respondent no.3 shall be reasoned and speaking one. The applicant shall have the liberty to take appropriate remedy as available to him under law, in case he remains dissatisfied with the order to be passed by the respondent no.3 on the representations.

Sd/-  
(Jayesh V.Bhairavia)  
Member (Judl.)

Sd/-  
(K.N.Shrivastava)  
Member (Admn.)

skj